

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 104

CP(IB) No. 130/Chd/Hry/2023

IN THE MATTER OF:

Janakpur Refineries Pvt. Ltd.

...Petitioner

Vs.

Mahavir, S Oil Seeds & Agri Products Pvt. Ltd.

...Respondent

Under Section: 9, IBC 2016

Order delivered on 09.05.2024

CORAM:

SH. UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner/

Operational Creditor

:

Mr. Anil Kumar Sakshena, Advocate

Mr. Ayush Kumar, Advocate

For the Respondent

:

Mr. Anang Shandilya, Advocate

ORDER

Rejoinder has been filed vide Diary No.1255/13 dated 04.03.2024. The same is taken on record. The learned counsels for both the parties are directed to file short written submissions at least one week before the next date of hearing after exchanging the copies with each other. List the matter for final arguments on 18.07.2024.

-Sd/-
(UMESH KUMAR SHUKLA)
MEMBER (T)

-Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)

Pooja